

**RAJASTHAN HIGH COURT, JODHPUR****ORDER**

No. CONF/HCI/COMMITTEES/2014/16

Date : 18.11.2014

The existing Committees require rationalisation for expeditious disposal of administrative work in the High Court. Further, some Committees have become redundant. In supersession of all earlier orders issued in this regard, the reconstitution of the Committees is made as follows :-

S. No	PURPOSE FOR WHICH CONSTITUTED	CHAIRMAN & MEMBERS OF THE CONSTITUTED/ RE-CONSTITUTED COMMITTEES
1	<p><b><u>ADMINISTRATIVE COMMITTEE :</u></b></p> <p>To act for the Court in its administrative business in respect of the matters enumerated in sub-rule (a) and (b) of Rule 17 of the Rajasthan High Court Rules, 1952 and other matters to be decided by the Hon'ble Chief Justice</p>	<p>Hon'ble the Chief Justice  Hon'ble Mr. Justice Ajay Rastogi  Hon'ble Mr. Justice Govind Mathur  Hon'ble Mr. Justice G.K. Vyas  Hon'ble Mr. Justice R.S. Chauhan</p>
2	<p><b><u>HIGHER JUDICIARY COMMITTEE :</u></b></p> <p>To consider the following matters relating to District Courts and District Judges and Additional District Judges:-</p> <p>(i) Making recommendation for promotion of Judicial Officers to Higher Grade scale by selection.</p> <p>(ii) promotion of Civil Judges (Senior Division) as ADJ (FT)/ ADJ</p> <p>(iii) Representations from Judicial Officers regarding service problems.</p> <p>(iv) Confirmation, declaration of completion of probation, extension of probation and recommendation for discharge of Judicial Officers on probation.</p> <p>(v) Questions relating to seniority.</p> <p>(vi) Investiture of powers.</p> <p>(vii) General supervision and control.</p> <p>(viii) Camp sittings.</p> <p>(ix) Review of remarks, if any, made by Portfolio Judges in inspection Notes.</p> <p>(x) Establishment of new Courts.</p> <p>(xi) To consider the cases of Judicial Officers in District Judge cadre for compulsorily retirement.</p> <p>(xii) Such other matters as the Chief Justice may place before the Committee.</p>	<p>Hon'ble Mr. Justice Ajay Rastogi  Hon'ble Mr. Justice Govind Mathur  Hon'ble Dr. Justice Vineet Kothari  Hon'ble Smt. Justice Nisha Gupta</p>

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<p>3 <b>LOWER JUDICIARY COMMITTEE :</b></p> <p>To consider the following matters relating to Civil Judge (Sr.Div.) and Chief Judicial Magistrate/ Addl. Chief Judicial Magistrate and Civil Judge (Jr. Div. ) and Judicial Magistrate First Class and their Courts :-</p> <ol style="list-style-type: none"> <li>(i) Making recommendation for promotion of Judicial Officers to Higher Grade scale by selection.</li> <li>(ii) Temporary promotion of Officer as Civil Judges (Senior Division).</li> <li>(iii) Representations from Judicial Officers regarding service problems.</li> <li>(iv) Confirmation, declaration of completion of probation, extension of probation and recommendation for discharge of Judicial Officers on probation.</li> <li>(v) Questions relating to seniority.</li> <li>(vi) Investiture of powers.</li> <li>(vii) General supervision and control.</li> <li>(viii) Camp sittings.</li> <li>(ix) Appointment of Special Magistrates</li> <li>(x) Review of remarks, if any, made by Portfolio Judges in inspection Notes.</li> <li>(xi) Establishment of new Courts.</li> <li>(xii) To consider the cases of Judicial Officers in Senior Civil Judge cadre for compulsorily retirement.</li> <li>(xiii) Such other matters as the Chief Justice may place before the Committee.</li> </ol>	<p>Hon'ble Mr. Justice Ajay Rastogi  Hon'ble Mr. Justice Govind Mathur  Hon'ble Mr. Justice Mohammad Rafiq  Hon'ble Miss Justice Bela M. Trivedi</p>
<p>4 <b>(a) BUILDING COMMITTEE FOR RAJASTHAN HIGH COURT, JODHPUR</b></p> <ul style="list-style-type: none"> <li>• To consider the matters relating to constructions in general in the High Court premises and maintenance of the residential bungalows of the Hon'ble Judges, Garden, beautification, allotment of canteens, cycle stand, parking, photo-stat shops and all other connected and incidental matters.</li> <li>• To consider the matter regarding construction of new High Court Building at Jhalamand and oversee the construction of building and the matter incidental thereto.</li> </ul> <p><b>(b) BUILDING COMMITTEE FOR RAJASTHAN HIGH COURT, JAIPUR</b></p> <p>To consider the matters relating to constructions in general in the High Court premises and maintenance of the residential bungalows of the Hon'ble Judges, Garden, beautification, allotment of canteens, cycle stand, parking, photo-stat shops and all other connected and incidental matters.</p>	<p><b>For Jodhpur :</b></p> <p>Hon'ble Mr. Justice Govind Mathur  Hon'ble Mr. Justice Sangeet Raj Lodha  Hon'ble Mr. Justice P.K.Lohra</p> <p><b>For Jaipur :</b></p> <p>Hon'ble Mr. Justice Ajay Rastogi  Hon'ble Mr. Justice R.S.Chauhan  Hon'ble Mr. Justice Mohammad Rafiq</p>
<p>5 To look into all the aspects relating to Court buildings and residences of Judicial Officers in the subordinate courts.</p>	<p>Hon'ble Mr. Justice Govind Mathur  Hon'ble Mr. Justice G.K. Vyas</p>



<p>6 The Rules Committee (Civil) under Section 123(3) of the Code of Civil Procedure, 1908.</p> <p>This Committee has also been entrusted to consider about the amendment in Section 327(2) &amp; (3) of Cr.P.C. for providing protective umbrella to the sensitive material of top secret nature and to restrict publication of such material in the garb of court proceedings. (Vide Order No. 1 dated 07.01.2014)</p>	<p>Hon'ble Mr. Justice G.K. Vyas  Hon'ble Mr. Justice Mohammad Rafiq  Hon'ble Mr. Justice R.S. Rathore  Advocate General  Chairman, Bar Council of Rajasthan  President, Rajasthan High Court Advocates' Association, Jodhpur  President, Rajasthan High Court Bar Association, Jaipur  The District &amp; Sessions Judge, Metropolitan City, Jodhpur  Mr. Sagar Mal Mehta, Senior Advocate, Jaipur  Mr. Mahesh Bora, Senior Advocate, Jodhpur.</p>
<p>7</p> <ul style="list-style-type: none"> <li>To consider the matter regarding recovery and fixation of rent of Advocate Chambers.</li> <li>To consider all the questions relating to allotment of Advocates Chambers and to consider the representations relating to allotment of space, chambers to the members of Bar Association</li> </ul>	<p><b>AT JODHPUR:</b>  Hon'ble Mr. Justice Govind Mathur  Hon'ble Dr. Justice Vineet Kothari  President, Rajasthan High Court Advocates' Association, Jodhpur  President, Rajasthan High Court Lawyers' Association, Jodhpur  Additional Chief Engineer, P.W.D.</p> <p><b>AT JAIPUR:</b>  Hon'ble Mr. Justice Ajay Rastogi  Hon'ble Mr. Justice M.N. Bhandari  President, Rajasthan High Court Bar Association, Jaipur  Additional Chief Engineer, P.W.D.</p>
<p>8 <b>STEERING COMMITTEE :</b>  As per the national Policy and Action plan for Implementation and Communication Technology in the Indian Judiciary prepared by the E-Committee, Supreme Court of India for implementation of the action plan.</p>	<p>Hon'ble Mr. Justice Ajay Rastogi  Hon'ble Mr. Justice Govind Mathur  Hon'ble Mr. Justice R.S. Chauhan</p>
<p>9 To consider and suggest to make scientific and rational analysis as regards accumulation of arrears and devise a road-map for High Court and jurisdictional subordinate courts to arrest arrears of cases taking into account average institution, pendency and disposal of cases and to ensure speedy trial within a reasonable period of time.</p>	<p>Hon'ble Mr. Justice Ajay Rastogi  Hon'ble Mr. Justice Govind Mathur  Hon'ble Mr. Justice M.N. Bhandari</p>
<p>10 To take initiative and formulate action plans for implementing the recommendations of 13<sup>th</sup> Finance Commission for improvement in administration of justice with the specific objective of reducing the arrears significantly.</p>	<p>Hon'ble Mr. Justice Ajay Rastogi  Hon'ble Mr. Justice Govind Mathur</p>
<p>11 (A) Governing Council of the Judicial Academy.</p> <p>(B) Working Committee for Judicial Academy</p>	<p>Hon'ble the Chief Justice, Patron-in-Chief  Hon'ble Administrative Judge  Hon'ble Mr. Justice Govind Mathur, Chairman  Hon'ble Mr. Justice D.N. Thanvi (Retd.)  Registrar General, Rajasthan High Court  Director, Rajasthan State Judicial Academy, Jodhpur</p> <p>Hon'ble Mr. Justice Govind Mathur, Chairman  Hon'ble Mr. Justice Pratap Krishna Lohra</p>

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<p>12 (a) For suggesting amendments in the Rajasthan Judicial Service Rules, 2010.</p> <p>To suggest amendments in the Rules of High Court of Judicature for Rajasthan, 1952.</p> <p>To examine and consider the amendments in the Rajasthan High Court Staff Service Rules, 2002.</p> <p>To examine and suggest amendment in Rajasthan Subordinate Courts Ministerial Establishment Rules, 1986.</p> <p>To consider Service rules for Drivers and Class IV in Subordinate Courts.</p> <p>(b) To consider amendments in General Rules (Civil), 1986 and General Rules (Criminal), 1980.</p>	<p>Hon'ble Mr. Justice R.S. Chauhan Hon'ble Dr. Justice Vineet Kothari Hon'ble Mr. Justice M.N. Bhandari</p> <p>Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mrs. Justice Nisha Gupta Hon'ble Mr. Justice Alok Sharma</p>
<p>13 <b>Purchase Committee :</b> For purchases above Rs. 5,00,000/- and upto Rs. 50,00,000/- (Constituted vide order No.3 Dated 22.02.2014)</p>	<p><b>AT JODHPUR :-</b> 1. Hon'ble Mr. Justice Sangeet Raj Lodha 2. Hon'ble Mr. Justice P.K. Lohra</p> <p><b>AT JAIPUR :-</b> 1. Hon'ble Mr. Justice Mohammad Rafiq 2. Hon'ble Mr. Justice V.S. Siradhana</p>
<p>14 * To consider promotion matters and such other matters relating to Rajasthan High Court Staff.</p> <p>* For recommendation to the State Government for revision of the Pay Scales in the High Court and restructuring of the Library Staff.</p> <p>* To consider the method of promotion to the post of Administrative Officer Judicial from amongst the staff of Rajasthan High Court as prescribed in Rajasthan High Court Staff Service Rules, 2002 and orders issued thereunder.</p> <p>* To consider the cases of Officers (excluding RHJS &amp; RJS Officers), members of the Ministerial Staff and Class IV employees of this Court for compulsory retirement under Rule 53(1) of the Rajasthan Civil Services (Pension) (Amendment) Rules, 1999</p>	<p>Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice R.S. Chauhan Hon'ble Dr. Justice Vineet Kothari The Registrar General The Registrar (Admn.), RHC, Jodhpur The Registrar (Admn.), RHC Bench, Jaipur</p>
<p>15 To hear the appeals submitted by the Judicial Officers against the order passed in D.E. U/r 16 &amp; 17 of the R.C.S. (C.C.A.) Rules, 1958 and decide the same.</p>	<p>Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice Sandeep Mehta Hon'ble Mr. Justice J.K. Ranka</p>
<p>16 For the administration of (except allotment) Rajasthan High Court Guest House and Roster Judge Bungalows.</p>	<p><b>At Jodhpur :</b> Hon'ble Mr. Justice Govind Mathur</p> <p><b>At Jaipur :</b> Hon'ble Mr. Justice Mohammad Rafiq</p>

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<p>17 * To hear and decide the departmental appeals preferred by the staff of Rajasthan High Court against the order of disciplinary authority passed in departmental enquiries.</p> <p>* For the disposal of appeals against the orders of dismissal, removal, compulsory retirement and demotion of ministerial and Class IV employees after following the procedure as laid down in R.C.S. (CCA) Rules, 1958 and to hear and dispose of the appeals, representations filed by the members of ministerial staff and Class IV employees of the subordinate courts against the orders of District Judge in the matter of conditions of service.</p>	<p><b>Jurisdiction of Principal Seat :</b> Hon'ble Mr. Justice G.K.Vyas</p> <p><b>Jurisdiction of Bench at Jaipur :</b> Hon'ble Mr. Justice Mohammad Rafiq</p>
<p>18 For recruitment of Law Clerks-cum-Legal Research Assistants in High Court.</p>	<p>Hon'ble Mr. Justice R.S. Chauhan Hon'ble Dr. Justice Vineet Kothari Hon'ble Mr. Justice Mohammad Rafiq</p>
<p>19 For consideration of representations against provisional seniority list of Rajasthan High Court Staff and Service Conditions and issues of general welfare not specially assigned to any other committee.</p>	<p>Hon'ble Administrative Judge Hon'ble Mr. Justice R.S.Chauhan</p>
<p>20 To scrutinize the applications for appointment of Guardian-ad-Litem.</p>	<p><b>For Jodhpur :</b> Hon'ble Kumari Justice Nirmaljit Kaur Hon'ble Mr. Justice Vijay Bishnoi</p> <p><b>For Jaipur :</b> Hon'ble Miss Justice Bela M. Trivedi Hon'ble Mr. Justice J.K.Ranka</p>
<p>21 To ensure protection from the sexual harassment of the female employees, working in the office of the Rajasthan High Court.</p>	<p>Hon'ble Kumari Justice Nirmaljit Kaur Hon'ble Miss Justice Bela M. Trivedi Hon'ble Smt. Justice Nisha Gupta</p>
<p>22 For publishing News Letter of Rajasthan High Court. (The Registrar General, Rajasthan High Court will be the Convener)</p>	<p>Hon'ble Dr. Justice Vineet Kothari Hon'ble Mr. Justice Vijay Bishnoi</p>
<p>23 To submit its status report regarding Court buildings and the residential quarters for Judicial Officers in Forms 'B' every month to the Hon'ble Supreme Court through the Monitoring Committee. (Committee constituted pursuant to the directions given by Hon'ble Supreme Court in I.A. No.279 in Writ Petition (C) No. 1022/1989 dated 27.09.2010).</p>	<p>Hon'ble Administrative Judge Registrar General - Member The Principal Secretary to the Government, Law Deptt. Cum L.R., Jaipur Chief Engineer, P.W.D., Jaipur</p>



24 Budget and Finance committee of High Court & Subordinate Judiciary for matters relating to the Annual Budget of High Court & the Subordinate Judiciary as well as all incidental matters pertaining to finance as may be referred to, by Hon'ble the Chief Justice.	Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice G.K. Vyas Hon'ble Dr. Justice Vineet Kothari and persons to be co-opted by the Committee.
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25 Pursuant to the guidelines provided by Chairperson, Mediation and Conciliation Project Committee, Supreme Court of India vide letter dated 03.02.2010, a committee of three judges constituted to monitor :- <ul style="list-style-type: none"> <li>• Awareness Programmes for specified groups (Judges, Lawyers, NGOs, Trade &amp; Commerce Associations etc.);</li> <li>• Training Programmes for Referral Judges/ Co-ordinators; and</li> <li>• Mediation Training Programme for Mediators;</li> </ul>	Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice R.S. Chauhan
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**CONSTITUTED VIDE ORDER NO. XIX DATED 26.10.2013**

26 The following Teams are constituted for Process Re-engineering for Civil Cases and Criminal Cases :-	<p>(1) <u>Process Re-engineering Team for Criminal Cases</u> (Headquarters at Jodhpur)</p> <p>(i) Hon'ble Mr. Justice Sandeep Mehta - Head (ii) Mr. Jagmal Singh Choudhary, Sr. Advocate - Member (iii) Dy. Director, RSJA, Jodhpur. - Member-Secretary</p> <p>(2) <u>Process Re-engineering Team for Civil Cases</u> (Headquarters at Jaipur)</p> <p>(i) Hon'ble Mrs. Justice Nisha Gupta - Head (ii) Mr. Sunil Samdariya, Advocate - Member (iii) Dy. Director-I, RSLSA, Jaipur. - Member-Secretary</p> <p>Option of co-opting one or more of the members on need basis is given to these Teams.</p> <p>The State Judicial Academy will provide the logistic as also research and analysis support to these Teams.</p>
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**CONSTITUTED VIDE ORDER NO. XXI DATED 07.12.2013**

27	<p>Pursuant to the decision taken in the Chief Justices' Conference, 2013, Hon'ble the Chief Justice has been pleased to constitute the 'State Court Management Systems Committee (SCMSC)' and 'State Court Development and Plan Committee {(SCDPC) (Core of SCMSC)}' on the lines of NCMS, as follows :</p>	<p align="center"><b><u>State Court Management Systems Committee (SCMSC)</u></b></p> <ol style="list-style-type: none"> <li>Hon'ble the Chief Justice - Chairman</li> <li>Hon'ble Mr. Justice Ajay Rastogi</li> <li>Hon'ble Mr. Justice Govind Mathur</li> <li>Registrar General</li> <li>Director, Rajasthan State Judicial Academy</li> </ol> <p>The Committee is authorised to co-opt as many as members, as deemed proper, on the lines of NCMS. The Committee may also form sub-committee(s) for particular issue(s) involved.</p> <p align="center"><b><u>'State Court Development and Plan Committee {(SCDPC) (Core of SCMSC)}'</u></b></p> <ol style="list-style-type: none"> <li>Hon'ble Mr. Justice Ajay Rastogi</li> <li>Hon'ble Mr. Justice Govind Mathur</li> <li>Director, Rajasthan State Judicial Academy</li> </ol> <p>The Committee is authorised to co-opt the members (maximum 2 in number), if needed.</p> <p>A vision statement shall be prepared by the Committee comprising of :-</p> <ol style="list-style-type: none"> <li>Registrar (Rules)</li> <li>Director, Rajasthan State Judicial Academy</li> </ol> <p>at the earliest, and the propositions so prepared shall be placed before the SCMSC.</p>
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**COMMITTEE CONSTITUTED VIDE ORDER NO.2 DATED 22.02.2014,  
NO.10 DATED 22.07.2014 & NO.11 DATED 08.08.2014**

28	<p>Procurement Committee under Rule 3 of Rajasthan Transparency in Public Procurement Rules, 2013 for purchase above Rs.50 Lacs.</p> <p>A committee for the purpose of preparation of bidding documents, opening of bids, evaluation of bids, monitoring of contract and for assistance in general.</p> <p>Appellate Authority under section 38 of the Rajasthan Transparency in Public Procurement Act, 2012.</p>	<ol style="list-style-type: none"> <li>Hon'ble Mr. Justice Govind Mathur</li> <li>Hon'ble Mr. Justice G.K. Vyas</li> </ol> <ol style="list-style-type: none"> <li>Registrar (Admn.)</li> <li>Registrar (Classification)</li> <li>Dy. Registrar (Confidential)</li> <li>Accountant</li> </ol> <p>Registrar (Admn.) will be Nodal Officer.</p> <p>The Hon'ble members of the committee may nominate a technical expert to assist, if required.</p> <ol style="list-style-type: none"> <li>Hon'ble the Chief Justice.</li> <li>Hon'ble Mr Justice Ajay Rastogi</li> <li>Hon'ble Mr. Justice Govind Mathur</li> </ol>
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<b>COMMITTEE CONSTITUTED VIDE ORDER NO.4 DATED 21.03.2014</b>		
29	Internal Complaints Committee as per Section 4 of the Sexual Harassment of Women at Work Place (Prevention, Prohibition & Redressal) Act, 2013	<p><b>1. FOR THE MATTERS PERTAINING TO HON'BLE JUDGES AND JUDICIAL OFFICERS OF THE REGISTRY :</b></p> <p>Chairperson - Hon'ble Kumari Justice Nirmaljit Kaur</p> <p>Members - Hon'ble Smt. Justice Nisha Gupta Hon'ble Mr. Justice Arun Bhansali Ms. Raghuraj Kanwar, Advocate</p> <p><b>2. FOR THE MATTERS PERTAINING TO STAFF OF HIGH COURT AT JODHPUR :</b></p> <p>Chairperson- Smt. Mecnakshi Dave, Sr. Librarian</p> <p>Members -Shri Sushil Purohit, Private Secretary Smt. Usha Sharma, A.O.J. Smt. Lilaruma George</p> <p><b>3. FOR THE MATTERS PERTAINING TO STAFF OF HIGH COURT AT BENCH JAIPUR :</b></p> <p>Chairperson - Smt. Indu Rangwani, Dy. Registrar</p> <p>Members - Smt. Pushpa Jain, Court Master Shri Harish Harsh, A.O.J. Smt. Suryakala Bhandari</p>
<b>COMMITTEE CONSTITUTED VIDE ORDER NO.12 DATED 16.08.2014</b>		
30	In view of suggestions given by the Bar Council of India and in pursuance of directions given by Hon'ble Supreme Court in Writ Petition (Civil) No. 132/1998 Harish Uppal V/s U.O.I. and Anr., Hon'ble the Chief Justice has been pleased to constitute Grievance Redressal Committees as follows	<p><b>A. FOR RAJASTHAN HIGH COURT AT JODHPUR</b></p> <p>Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice G.K. Vyas Hon'ble Mr. Justice Sandeep Mehta Chairman, Bar Council of Rajasthan, Jodhpur President, Rajasthan High Court Advocates Association, Jodhpur President, Rajasthan High Court Lawyers Association, Jodhpur Advocate General, Rajasthan Member, Bar Council of India from the State</p> <p><b>B. FOR RAJASTHAN HIGH COURT BENCH AT JAIPUR :</b></p> <p>Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mr. Justice Raghuvendra S. Rathore Hon'ble Mr. Justice M.N. Bhandari Chairman, Bar Council of Rajasthan, Jodhpur President, Rajasthan High Court Bar Association, Jaipur Advocate General, Rajasthan Member, Bar Council of India from the State</p>
<b>COMMITTEE CONSTITUTED VIDE ORDER NO.14 DATED 09.09.2014</b>		
31	For the purpose of finalisation of seniority in DJ Cadre	<p>1.Hon'ble the Chief Justice 2.Hon'ble Mr. Justice Govind Mathur 3.Hon'ble Dr. Justice Vineet Kothari 4.Hon'ble Smt. Justice Nisha Gupta</p>

BY ORDER


 18/11/14  
 REGISTRAR GENERAL

Cont...



No. PA/RG//COMMITTEES/2014/1308

Date : 18.11.2014

Copy also forwarded to the following for information and necessary action:-

1. Registrar (Admn.)/(Vigilance)/ (Class.)/(Rules)/(Writs)/(Exam.)/ O.S.D. (F &I), Rajasthan High Court, Jodhpur/ Bench, Jaipur.
2. Registrar -cum- Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
3. All Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
4. All Private Secretaries to Hon'ble Judges, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
5. All Assistant Registrars of Administrative Sections, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
6. Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
7. All A.O.Js. of Administrative Sections/ A.A.Os., Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
8. All concerned.



18/11/14  
**REGISTRAR GENERAL**